

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2531  
ANSWERED ON:16.12.2008  
REGULATIONS FOR ADMISSION AND FEE STRUCTURE  
Lagadapati Shri Rajagopal;Pandey Dr. Laxminarayan

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has any proposal to bring about a legislation empowering States to regulate fee structure and admissions in educational institutions;
- (b) if so, the details thereof;
- (c) whether the Committee constituted by UGC to prepare regulations for admission and fee structure in self financing universities and colleges has submitted its report;
- (d) if so, the details of recommendations made by the Committee;
- (e) whether the Central Advisory Board on Education, Committee on financing higher education has also given recommendations with regard to fee structure; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

- (a) and (b): Article 15 (5) of the Constitution of India already empowers State legislatures to make laws for regulating fee and admission in educational institutions.
- (c) and (d): According to the University Grants Commission (UGC) the Expert Committee constituted by the UGC under the Chairmanship of Prof. B S Sonde has submitted the draft regulations for admission and fee structure in self- financing universities and colleges. The Commission has not taken a final decision.
- (e) and (f): Yes, Sir. The Central Advisory Board on Education (CABE) Committee have given recommendations relating to fee structure in higher and technical education which is available at the Ministry's website [www.education.nic.in](http://www.education.nic.in).